

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

LISTED ON : 22/7/18
Ld. Reg. COURT NO : 2
ITEM No. : 37

TRANSFER PETITION (CIVIL) No. 1536 OF 2014

WITH

INTERLOCUTORY APPLICATION No. 1 OF 2014

(Application for stay)

Diptimay Rout

....Petitioner

VERSUS

Srikanta Swain

.....Respondent

(1) (2) (3) (4)

The Transfer Petition above mentioned was listed before the Hon'ble Court/Ld. Registrar Court on 27/4/18 when the Court was pleased to pass the following Order:-

" Copy enclosed "

- (1) Accordingly, fresh notice was issued to the Respondent by Registered A.D. Post on 20/5/18 as well as danti ^{through Trial Court}.
- (2) It is submitted that neither A.D. card nor unserved cover has been received back from the Respondent ^{sole} so far.
- (3) Trial Court report has been received stating therein that notice was unserved.
- (4) Counsel for the petitioner has on 20/5/18 filed affidavit of proof of danti service stating therein that he received a SMS from the postal department that the Speed Post Article EO 028541317810 booked on 20/5/18 was delivered on 1/6/18 but after a period of one month unserved envelop received with the postal remarks "door was closed".

Service of show cause notice is not complete.

The matter is listed before the Ld. Registrar Court with this Office Report.

The matter is listed with this Office Report.

Dated this the 21 day of 7, 2018.

21-7-18
ASSISTANT REGISTRAR

Copy to : Mr. Hitenendra Prath Path, Advt

21-7-18
ASSISTANT REGISTRAR